

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

**TP 51-A/2016(CA 151 of 2014) with TP 51-B/2016(CA 152 of 2014) with TP
51/2016 (CP 116 of 2013)**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.02.2021**

Name of the Company: Mr Girish Virprasad Jetly & Ors
V/s
Sudama Chemtech Pvt Ltd & Ors

Section 397-398 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

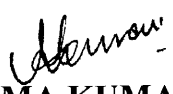
Advocate, Ms. Noopur Dalal appeared on behalf of Petitioner. Advocate, Mr. Ravi Pahwa appeared on behalf of Respondent and requesting for time to which the learned lawyer for the Petitioner objected, as the matter is getting adjourned since long.

However, for the interest of justice, the matter is adjourned. No further adjourned shall be granted.

List the matter on 05.03.2021

Meanwhile, the parties are at liberty to file their written submission, if any, on or before the next date of hearing.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of February, 2021